

(106+222)



CWP-PIL-142-2024 (O&M)
CWP-PIL-1-2024 (O&M)

Beant Kumar
Vs
State of Punjab and others

Present:- Mr. Bhisam Kinger, Advocate,
Ms. Sunaina, Advocate,
for the petitioners.

Mr. Manpreet Singh Longia, Addl. AG, Punjab.

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Learned State counsel has informed that steps are being taken by the State of Punjab to ensure holding of elections to various Municipal Councils/Committees which are the subject matter herein and a final decision is likely to be taken very soon.

List on 05.08.2024.

A photocopy of the order be placed in the connected file.

(SHEEL NAGU)
CHIEF JUSTICE

(VIKAS SURJ)
JUDGE

25.07.2024
Amodh Sharma